

Directorate General of Foreign Trade
Udyog Bhawan
DES-V Section

Minutes of NC-V meeting held on 28.02.2013

The meeting No.47/AM-13 for the licensing year 2012-13 to consider the cases under Duty Exemption Schemes (Chapter-4) was held on 28.02.2013 in Room No.11 of DGFT under the Chairmanship of Shri K.C. Rout, Addl. DGFT. The following officers were present:-

S.No.	Name of the representatives and their designation	Department
1.	Dr. R.A. Lal, Director	R.O., TC, Noida
2.	Shri Nand Lal, Sr. D.O.	DIPP
3.	Shri K.C. Meena, Dy. DGFT	DGFT
4.	Shri Kuldeep Singh, Assistant Director	MSME
5.	Shri J.D. Giri, Vice President	AEPC
6.	Shri P.P. Pasricha, F.T.D.O.	DGFT

At the outset, the Minutes of NC-V Meeting Nos.45/AM-13, dated 14.02.2013 and 46/AM-13, dated 21.02.2013 was taken for ratification. As there were no amendments to the same, the above referred minutes of 14.02.2013 and 21.02.2013 were adopted for implementation by the Committee without any amendment. The agenda for meeting No.47/AM-13 dated 28.02.2013 was taken up for discussion and the decision taken in respect of each case is enumerated below:-

MEETING NUMBER : 47/84-ALC3/2012

MEETING DATE : 28.02.2013

Case No.:25/35/84-ALC3/2012	Party Name: SHRI LAKSHMI COTSYN LIMITED,	Meet No/Date:47/84-ALC3/2012 28.02.2013	Status: Rejected
HQ File :01/84/050/00319/AM13/	RLA File :05/24/040/00287/AM13/	Lic.No/Date:0510338417 06.11.2012	Reject

1	<p>Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has not submitted requisite information/details called for vide DC(MSME)'s letter dated 13.02.2013 so far. In view of above, the Committee was unable to finalise the norms and constrained to reject the case.</p> <p>RLA may take suitable consequential action accordingly.</p>
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2	Case No.:16/40/84-ALC3/2012	Party Name: BHARAT SILKS	Meet No/Date:47/84-ALC3/2012 28.02.2013	Status: Rejected
	HQ File :01/84/050/00371/AM13/	RLA File :07/24/040/00320/AM13/	Lic.No/Date:0710091990 15.11.2012	Reject
	<p>Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has not submitted requisite information/details called for vide DGFT's letter dated 17.01.2013 so far. In view of above, the Committee was unable to finalise the norms and constrained to reject the case.</p> <p>RLA may take suitable consequential action accordingly.</p>			

3	Case No.:1/43/84-ALC3/2012	Party Name: BALLISTIC SAFETY SYSTEMS TECHNOLOGY INDIA PVT. LTD,	Meet No/Date:47/84-ALC3/2012 28.02.2013	Status: Deferred
	HQ File :01/84/050/00387/AM13/	RLA File :09/24/040/00377/AM13/	Lic.No/Date:0910054340 19.11.2012	Defer Date: 14.03.2013
	<p>Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the requisite information/details called for by DC (MSME) are still awaited from the applicant firm to consider the proposal. Therefore, the Committee has decided to await the same and defer the case for re-listing on 14.03.2013.</p>			

4	Case No.:27/43/84-ALC3/2012	Party Name: MASTURLAL PRIVATE LIMITED	Meet No/Date:47/84-ALC3/2012 28.02.2013	Status: Rejected
	HQ File :01/84/050/00413/AM13/	RLA File :07/24/040/00334/AM13/	Lic.No/Date:0710092070 22.11.2012	Reject
	<p>Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm</p>			

has not submitted requisite information/details called for vide DGFT's letter dated 08.02.2013 so far. In view of above, the Committee was unable to finalise the norms and constrained to reject the case.

RLA may take suitable consequential action accordingly.

5

Case No.:14/40/84-ALC3/2012	Party Name: RAMESWAR UDYOG PRIVATE LIMITED,	Meet No/Date:47/84-ALC3/2012 28.02.2013	Status: Approved	
HQ File :01/84/050/00369/AM13/	RLA File :08/24/040/00286/AM13/	Lic.No/Date:0810116434 23.11.2012		
Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as per written comments of DC(MSME) conveyed vide their U.O. No.37(5)/121/2012-13/Hos., dated 27.02.2013 as detailed below:-				
S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Boiler Suit made of 99% Cotton 1% Carbon fabric, GSM-280+/-10%	2000 Nos.	Woven fabric made of 99% Cotton 1% Carbon fabric, GSM-280+/-10%, width-150 cms.	4.68 Sq. meter per piece
The GSM should match in both import and export. The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.				

Case No.:13/43/84-ALC3/2012	Party Name: THREADS (INDIA) LIMITED		Meet No/Date:47/84-ALC3/2012 28.02.2013	Status: Approved
HQ File :01/84/050/00399/AM13/	RLA File :06/24/040/00033/AM13/		Lic.No/Date:0610029772 03.12.2012	

6

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed from the technical literature provided by the applicant firm that 'Silibond' appears to be wax for application over the yarn probably for giving sewability property. The requirement of 'Silibond' should not be as high as projected by the applicant firm. It appears that there is something wrong for projecting silibond as 4000 Kgs. for 5700 Kgs. of export product. Hence, the Committee has decided to allow 57 Kgs. of silibond @ 1% of the export product and ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Core Spun sewing thread	5700 Kgs.	Poly Cotton Core spun yarn	5757.00 Kgs. (including 1% wastage)
			Silibond	57.00 Kgs.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

7

Case No.:17/43/84-ALC3/2012	Party Name: SHAHI EXPORTS PVT. LTD.	Meet No/Date:47/84-ALC3/2012 28.02.2013	Status: Approved
HQ File :01/84/050/00403/AM13/	RLA File :05/24/040/00330/AM13/	Lic.No/Date:0510340036 04.12.2012	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee as per sample, CAD, measurement chart and after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Ladies Scarf made of 70% Cotton 30% Silk printed fabric, GSM-39 (Tolerance + or - 10%), Style No.88.303.91.2464	3300 Nos.	70% Cotton 30% Silk printed fabric, GSM-39 (Tolerance + or - 10%)	4191 Sq. meter

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

8	Case No.:21/43/84-ALC3/2012	Party Name: LOYAL TEXTILE MILLS LTD	Meet No/Date:47/84-ALC3/2012 28.02.2013	Status : Deferred
	HQ File :01/84/050/00407/AM13/	RLA File :35/24/040/00020/AM13/	Lic.No/Date:3510039797 07.12.2012	Defer Date: 14.03.2013
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the requisite information/details are still awaited from the applicant firm to consider the proposal. Therefore, the Committee has decided to await the same and defer the case for re-listing on 14.03.2013.			

9	Case No.:23/43/84-ALC3/2012	Party Name: LOYAL TEXTILE MILLS LTD	Meet No/Date:47/84-ALC3/2012 28.02.2013	Status : Deferred
	HQ File :01/84/050/00409/AM13/	RLA File :35/24/040/00019/AM13/	Lic.No/Date:3510039796 07.12.2012	Defer Date: 14.03.2013
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the requisite information/details are still awaited from the applicant firm to consider the proposal. Therefore, the Committee has decided to await the same and defer the case for re-listing on 14.03.2013.			

	Case No.:30/43/84-ALC3/2012	Party Name: GALAXY ELEGANT FASHIONS PRIVATE LIMITED	Meet No/Date:47/84-ALC3/2012 28.02.2013	Status : Rejected
	HQ File :01/84/050/00416/AM13/	RLA File :05/23/040/00354/AM13/	Lic.No/Date:0510340389	

10		07.12.2012	
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that CAD/CAM has very low efficiency. The applicant firm has not supplied the measurement chart of the export product in support of their proposal. In view of above, the Committee was unable to finalise the norms and constrained to reject the case. RLA may take suitable consequential action accordingly.		

11	Case No.:33/43/84-ALC3/2012	Party Name: DTM RESOURCES	Meet No/Date:47/84-ALC3/2012 28.02.2013	Status: Rejected
	HQ File :01/84/050/00419/AM13/	RLA File :03/94/040/00766/AM13/	Lic.No/Date:0310716787 10.12.2012	Reject
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has not submitted requisite information/details called for vide DGFT's letter dated 07.02.2013 so far. In view of above, the Committee was unable to finalise the norms and constrained to reject the case. RLA may take suitable consequential action accordingly.			

Case No.:4/43/84-ALC3/2012	Party Name: GAURAV INTERNATIONAL	Meet No/Date:47/84-ALC3/2012 28.02.2013	Status: Approved	
HQ File :01/84/050/00390/AM13/	RLA File :05/23/040/00383/AM13/	Lic.No/Date:0510341015 17.12.2012		
Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee as per the sample of export product No.2 and after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-				
S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Men's Shirt made of 100% Linen dyed woven fabric, GSM-	5200 Nos.	100% Linen dyed woven fabric, GSM-	10,660 Sq. Meter

12		112+/-10%, Style No. MF23H03		112+/-10%	
	2.	Men's Shirt made of 100% Linen dyed woven fabric, GSM-112+/-10%, Style No. MT23H03	200 Nos.	100% Linen dyed woven fabric, GSM-112+/-10%	700 Sq. Meter
	3.	Girls Short Sleeve Shirt made of 100% Cotton Yarn dyed denim woven fabric, GSM-153+/-10%, Style No. 468715	2350 Nos.	100% Cotton Yarn dyed denim woven fabric, GSM-153+/-10%	2703 Sq. Meter
The GSM should match in both import and export. The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.					

13

Case No.:22/43/84-ALC3/2012	Party Name: MATRIX CLOTHING PVT. LTD.	Meet No/Date:47/84-ALC3/2012 28.02.2013	Status: Approved	
HQ File :01/84/050/00408/AM13/	RLA File :05/24/040/00348/AM13/	Lic.No/Date:0510341165 18.12.2012		
Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-				
S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Ladies Pyjama made of 100% Rayon woven fabric, GSM-125+/-10%, Style No. 5v3290	8644 Nos.	100% Rayon woven fabric, GSM-125+/-10%	17,368 Sq. Meter
2.	Ladies Top made of 100% Rayon woven fabric, GSM-125+/-10%	2499 Nos.	100% Rayon woven fabric, GSM-125+/-10%	3497 Sq. meter
The GSM should match in both import and export.				

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions & impose Style No. at export product No.2.

Case No.:6/43/84-ALC3/2012	Party Name: RICHA & CO	Meet No/Date:47/84-ALC3/2012 28.02.2013	Status: Approved
HQ File :01/84/050/00392/AM13/	RLA File :05/24/040/00355/AM13/	Lic.No/Date:0510341380 20.12.2012	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee as per the samples of export products and after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Infants Skirt double layer made of 100% Nylon net dyed knitted fabric, GSM-17+/-10% with 100% Polyester dyed woven fabric, GSM-52+/-10% (as lining) Style No. 33242	50 Nos.	100% Nylon net dyed knitted fabric, GSM-17+/-10%	1.300 Kgs.
			100% Polyester dyed woven fabric, GSM-52+/-10%	37.500 Sq. meter (@ 0.75 sq. meter per piece)
2.	Girls Skirt double layer made of 100% Nylon net dyed knitted fabric, GSM-17+/-10% with 100% Polyester dyed woven fabric, GSM-52+/-10% (as lining) Style No. 33242	950 Nos.	100% Nylon net dyed knitted fabric, GSM-17+/-10%	35.000 Kgs.
			100% Polyester dyed woven fabric, GSM-52+/-10%	760.000 Sq. meter

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:16/43/84-ALC3/2012	Party Name: SHAHI EXPORTS PVT. LTD.	Meet No/Date:47/84-ALC3/2012 28.02.2013	Status: Approved
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15	HQ File :01/84/050/00402/AM13/	RLA File :07/24/040/00403/AM13/	Lic.No/Date:0710092743 27.12.2012															
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as per written comments of DC(MSME) conveyed vide their U.O. No.37(5)/122/2012-13/Hos., dated 27.02.2013 as detailed below:-																	
	<table border="1"> <thead> <tr> <th>S.No.</th><th>Export Product</th><th>Export Quantity</th><th>Import item</th><th>Quantity allowed</th></tr> </thead> <tbody> <tr> <td>1.</td><td>Men's Shirt (Full Sleeve) made of 100% Cotton yarn dyed chambray fabric, GSM-115 (Tolerance + or -10%) Style No.W32603</td><td>4042Nos.</td><td>100% Cotton yarn dyed chambray fabric, GSM-115 (Tolerance + or - 10%)</td><td>3.82 Sq. meter per piece</td></tr> <tr> <td>2.</td><td>Men's Shirt (Full Sleeve) made of 100% Cotton yarn dyed chambray fabric, GSM-115 (Tolerance + or -10%) Style No.W32603</td><td>520 Nos.</td><td>100% Cotton yarn dyed chambray fabric, GSM-115 (Tolerance + or - 10%)</td><td>6.22 Sq. meter per piece</td></tr> </tbody> </table> <p>The GSM should match in both import and export. The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.</p>				S.No.	Export Product	Export Quantity	Import item	Quantity allowed	1.	Men's Shirt (Full Sleeve) made of 100% Cotton yarn dyed chambray fabric, GSM-115 (Tolerance + or -10%) Style No.W32603	4042Nos.	100% Cotton yarn dyed chambray fabric, GSM-115 (Tolerance + or - 10%)	3.82 Sq. meter per piece	2.	Men's Shirt (Full Sleeve) made of 100% Cotton yarn dyed chambray fabric, GSM-115 (Tolerance + or -10%) Style No.W32603	520 Nos.	100% Cotton yarn dyed chambray fabric, GSM-115 (Tolerance + or - 10%)
S.No.	Export Product	Export Quantity	Import item	Quantity allowed														
1.	Men's Shirt (Full Sleeve) made of 100% Cotton yarn dyed chambray fabric, GSM-115 (Tolerance + or -10%) Style No.W32603	4042Nos.	100% Cotton yarn dyed chambray fabric, GSM-115 (Tolerance + or - 10%)	3.82 Sq. meter per piece														
2.	Men's Shirt (Full Sleeve) made of 100% Cotton yarn dyed chambray fabric, GSM-115 (Tolerance + or -10%) Style No.W32603	520 Nos.	100% Cotton yarn dyed chambray fabric, GSM-115 (Tolerance + or - 10%)	6.22 Sq. meter per piece														

16	Case No.:12/43/84-ALC3/2012	Party Name: VIOLET APPARELS PRIVATE LIMITED	Meet No/Date:47/84-ALC3/2012 28.02.2013	Status: Deferred
	HQ File :01/84/050/00398/AM13/	RLA File :05/24/040/00371/AM13/	Lic.No/Date:0510341894 28.12.2012	Defer Date: 14.03.2013
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the requisite information/details are still awaited from the applicant firm to consider the proposal. Therefore, the Committee has decided to await the same and defer the case for re-listing on 14.03.2013.			

17	Case No.:15/43/84-ALC3/2012	Party Name: SRI ANUSRI GARMENTS (P) LTD	Meet No/Date:47/84-ALC3/2012 28.02.2013	Status: Deferred
	HQ File :01/84/050/00401/AM13/	RLA File :05/24/040/00372/AM13/	Lic.No/Date:0510342104 01.01.2013	Defer Date: 28.03.2013
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the requisite information/details are still awaited from the applicant firm to consider the proposal. Therefore, the Committee has decided to await the same and defer the case for re-listing on 28.03.2013.			

18

Case No.:15/47/84-ALC3/2012	Party Name: SHAHI EXPORTS PVT. LTD.	Meet No/Date:47/84-ALC3/2012 28.02.2013	Status: Approved	
HQ File :01/84/050/00446/AM13/	RLA File :05/24/040/00368/AM13/	Lic.No/Date:0510342103 01.01.2013	:	
Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee as per CAD/CAM, measurement chart of the export product and after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-				
S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Ladies Top made of 100% Cotton printed fabric, GSM-67 (Tolerance + or -10%) Style No.1A5-7628241	5300 Nos.	100% Cotton printed fabric, GSM-67 (Tolerance + or -10%)	7049 Sq. meter
2.	Ladies Top made of 100% Cotton yarn dyed fabric, GSM-67 (Tolerance + or -10%) Style No.1A5-7628242	7350 Nos.	100% Cotton yarn dyed fabric, GSM-67 (Tolerance + or -10%)	9187.5 Sq. meter
The GSM should match in both import and export.				
The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.				

19	Case No.:29/43/84-ALC3/2012	Party Name: GALAXY ELEGANT FASHIONS PRIVATE LIMITED	Meet No/Date:47/84-ALC3/2012 28.02.2013	Status: Rejected
	HQ File :01/84/050/00415/AM13/	RLA File :05/23/040/00404/AM13/	Lic.No/Date:0510342519 04.01.2013	Reject
	<p>Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has provided incomplete information vide their letter dated 12.2.2013. Applicant firm has not provided sketch, measurement chart & calculation sheet of the export product in support of their proposal. In view of above, the Committee was unable to finalise the norms and constrained to reject the case.</p> <p>RLA may take suitable consequential action accordingly.</p>			

20	Case No.:32/43/84-ALC3/2012	Party Name: RELIANCE INDUSTRIES LTD.	Meet No/Date:47/84-ALC3/2012 28.02.2013	Status: Deferred
	HQ File :01/84/050/00418/AM13/	RLA File :03/95/040/00768/AM13/	Lic.No/Date:0310719624 07.01.2013	Defer Date: 14.03.2013
	<p>Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the requisite comments are still awaited from Department of Chemical & Petro-Chemical, Ministry of Chemical & Fertilizers and Textiles Commissioner, Mumbai in the matter. Therefore, the Committee has decided to await the same and defer the case for re-listing on 14.03.2013.</p>			

	Case No.:5/43/84-ALC3/2012	Party Name: GAURAV INTERNATIONAL	Meet No/Date:47/84-ALC3/2012 28.02.2013	Status: Approved
	HQ File :01/84/050/00391/AM13/	RLA File :05/23/040/00411/AM13/	Lic.No/Date:0510342731 08.01.2013	
	<p>Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this</p>			

case as per written comments of DC(MSME) conveyed vide their U.O. No.37(5)/123/2012-13/Hos., dated 27.02.2013 as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Girls Romper made of 75% Rayon 25% Polyester printed woven fabric, GSM-160+/-10%, Style No. 426447/381384	4300 Nos.	75% Rayon 25% Polyester printed woven fabric, GSM-160+/-10%	1.48 Sq. meter per piece
2.	Girls Romper made of 75% Rayon 25% Polyester printed woven fabric, GSM-160+/-10%, Style No. 425719/306305	3350 Nos.	75% Rayon 25% Polyester printed woven fabric, GSM-160+/-10%	1.05 Sq. meter per piece
3.	Girls Shorts made of 97% Cotton 3% Spandex dyed woven fabric, GSM-225+/-10%, Style No. 573237	3950 Nos.	97% Cotton 3% Spandex dyed woven fabric, GSM-225+/-10%	0.65 Sq. meter per piece
4.	Girls Shorts made of 97% Cotton 3% Spandex dyed woven fabric, GSM-225+/-10%, Style No. 574303	3580 Nos.	97% Cotton 3% Spandex dyed woven fabric, GSM-225+/-10%	0.93 Sq. meter per piece
5.	Girls Shorts made of 97% Cotton 3% Spandex printed woven fabric, GSM-225+/-10%, Style No. 425718/306304	6870 Nos.	97% Cotton 3% Spandex printed woven fabric, GSM-225+/-10%	0.56 Sq. meter per piece
6.	Girls Shorts made of 97% Cotton 3% Spandex printed	7260 Nos.	97% Cotton 3% Spandex printed woven fabric,	0.78 Sq. meter per piece

	woven fabric, GSM-225+/-10%, Style No. 426446/381383		GSM-225+/-10%	
The GSM should match in both import and export. The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.				

22	Case No.:8/43/84-ALC3/2012	Party Name: RICHA & CO	Meet No/Date:47/84-ALC3/2012 28.02.2013	Status: Deferred
	HQ File :01/84/050/00394/AM13/	RLA File :05/24/040/00379/AM13/	Lic.No/Date:0510342710 08.01.2013	Defer Date: 28.03.2013
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the proposal is still under examination of DC(MSME). Therefore, the Committee has decided to await the same and defer the case for re-listing on 28.03.2013.			

	Case No.:4/47/84-ALC3/2012	Party Name: GAURAV INTERNATIONAL	Meet No/Date:47/84-ALC3/2012 28.02.2013	Status: Approved	
	HQ File :01/84/050/00435/AM13/	RLA File :05/23/040/00419/AM13/	Lic.No/Date:0510343125 11.01.2013		
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-				
	S.No.	Export Product	Export	Import item	Quantity allowed

23			Quantity		
	1.	Ladies Skirt made of 100% Polyester lace dyed knitted fabric, GSM-26+/-10% with 100% Silk Organza dyed woven fabric, GSM-24+/-10%, Style No. 00302047	1580 Nos.	100% Polyester lace dyed knitted fabric, GSM-26+/-10%	450 Kgs.
				100% Silk Organza dyed woven fabric, GSM-24+/-10%	585 Sq. meter
	2.	Ladies Shorts made of 100% Cotton lace dyed knitted fabric, GSM-176+/-10%, Style No.00102315	850 Nos.	100% Cotton lace dyed knitted fabric, GSM-176+/-10%	200 Kgs.
The GSM should match in both import and export.					
The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.					

24	Case No.:20/47/84-ALC3/2012	Party Name: RELIANCE INDUSTRIES LTD.	Meet No/Date:47/84-ALC3/2012 28.02.2013	Status: Deferred
	HQ File :01/84/050/00451/AM13/	RLA File :03/95/040/00786/AM13/	Lic.No/Date:0310720373 11.01.2013	Defer Date: 28.03.2013
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to seek the comments of Addl. Industrial Adviser, Department of Chemical & Petro-chemical, Ministry of Chemical & Fertilisers and Textiles Commissioner, Mumbai on the proposal of applicant firm. Therefore, the Committee has decided to defer the case for re-listing on 28.03.2013.			

	Case No.:8/47/84-ALC3/2012	Party Name: RICHA GLOBAL EXPORTS P. LTD.	Meet No/Date:47/84-ALC3/2012 28.02.2013	Status: Approved
	HQ File :01/84/050/00439/AM13/	RLA File :05/24/040/00387/AM13/	Lic.No/Date:0510343405 15.01.2013	
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this			

case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Ladies T-Shirt of Indian origin with imported 100% Cotton lace dyed knitted fabric, GSM-230+/-10% Style No.304955/307479/ 309056	6500 Nos.	100% Cotton lace dyed knitted fabric, GSM-230+/-10%	910 Kgs.
2.	Ladies T-Shirt of Indian origin with imported 100% Cotton lace dyed knitted fabric, GSM-230+/-10% Style No.304955/307479	21,200 Nos.	100% Cotton lace dyed knitted fabric, GSM-230+/-10%	2332 Kgs.

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:19/47/84-ALC3/2012	Party Name: RADNIK EXPORTS	Meet No/Date:47/84-ALC3/2012 28.02.2013	Status: Approved
HQ File :01/84/050/00450/AM13/	RLA File :05/24/040/00390/AM13/	Lic.No/Date:0510343369 15.01.2013	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Other outer Garments, Ladies Top made of 100% Polyester woven dyed fabric, GSM-	5808 Nos.	100% Polyester woven dyed fabric, GSM-110+/-10%	7191 Sq. meter

	110+/-10% Style No. ROSIE WVN SL TOP(PO RDNKKA 1008102			
2.	Other outer Garments, Ladies Top made of 100% Polyester woven dyed fabric, GSM- 110+/-10% Style No. ROSIE WVN SS TOP(PO RDNKKA 1008115	3528 Nos.	100% Polyester woven dyed fabric, GSM- 110+/-10%	4326 Sq. meter

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:5/47/84-ALC3/2012	Party Name: GAURAV INTERNATIONAL	Meet No/Date:47/84-ALC3/2012 28.02.2013	Status: Approved
HQ File :01/84/050/00436/AM13/	RLA File :05/23/040/00425/AM13/	Lic.No/Date:0510343496 16.01.2013	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Ladies Blouse made of 100% Polyester printed woven fabric, GSM-75+/-10% Style No.	7150 Nos.	100% Polyester printed woven fabric, GSM-75+/-10%	8795 Sq. meter

	303812/ 303813			
2.	Ladies Top made of 100% Polyester dyed woven fabric, GSM-75+/-10% Style No. 306415	3560 Nos.	100% Polyester dyed woven fabric, GSM-75+/-10%	5518 Sq. meter
3.	Ladies Top made of 100% Polyester printed woven fabric, GSM-75+/-10% Style No.306416/306422/306423	16,400 Nos.	100% Polyester printed woven fabric, GSM-75+/-10%	24,272 Sq. meter
4.	Ladies Scarf made of 100% Nylon unbleached knitted fabric with embroidery of 100% Cotton thread, GSM-124+/-10% Style No. 6500	22,800 Nos.	100% Nylon unbleached knitted fabric with embroidery of 100% Cotton thread, GSM-124+/-10%	2120 Kgs.

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:7/47/84-ALC3/2012	Party Name: RICHA GLOBAL EXPORTS P. LTD.	Meet No/Date:47/84-ALC3/2012 28.02.2013	Status: Approved
HQ File :01/84/050/00438/AM13/	RLA File :05/24/040/00396/AM13/	Lic.No/Date:0510343616 17.01.2013	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Ladies Top of Indian origin with imported 100% Cotton lace	4550 Nos.	100% Cotton lace dyed knitted fabric, GSM-	700 Kgs.

	dyed knitted fabric, GSM-290+/-10% Style No. 308883/304349		290+/-10%	
2.	Ladies Top of Indian origin with imported 100% Cotton lace dyed knitted fabric, GSM-290+/-10% Style No. 308883/304349	13,700 Nos.	100% Cotton lace dyed knitted fabric, GSM-290+/-10%	1644 Kgs.

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:1/47/84-ALC3/2012	Party Name: RICHA & CO	Meet No/Date:47/84-ALC3/2012 28.02.2013	Status: Approved
HQ File :01/84/050/00432/AM13/	RLA File :05/24/040/00398/AM13/	Lic.No/Date:0510343864 21.01.2013	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Ladies Trouser made of 100% Polyester printed woven fabric, GSM-97+/-10% Style No.TL279534MI	390 Nos.	100% Polyester printed woven fabric, GSM-97+/-10%	1034 Sq. meter (2.65 Sq. meter per piece)
2.	Ladies Dress made of 100% Polyester printed woven fabric, GSM-97+/-10%, Style No.TL280836MI	870 Nos.	100% Polyester printed woven fabric, GSM-97+/-10%	2001 Sq. meter

3.	Ladies Blouse made of 100% Polyester dyed woven fabric, GSM-75+/-10% Style No.TL279550MI	1416 Nos.	100% Polyester dyed woven fabric, GSM-75+/-10%	1983 Sq. meter
4.	Ladies Top made of 100% Polyester dyed woven fabric, GSM-75+/-10% Style No.TL279556MI	2110 Nos.	100% Polyester dyed woven fabric, GSM-75+/-10%	2216 Sq. meter

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:9/47/84-ALC3/2012	Party Name: ORIENT FASHION EXPORTS(INDIA) PVT.LTD.	Meet No/Date:47/84-ALC3/2012 28.02.2013	Status: Approved
HQ File :01/84/050/00440/AM13/	RLA File :05/24/040/00394/AM13/	Lic.No/Date:0510343897 22.01.2013	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Girls Top made of 100% Rayon printed woven fabric, GSM-85+/-10%, Style No. 395348/566674	4096 Nos.	100% Rayon printed woven fabric, GSM-85+/-10%	3863 Sq. meter

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:2/47/84-ALC3/2012

Party Name: RICHA & CO

Meet No/Date:47/84-ALC3/2012
28.02.2013

Status:
Approved

HQ File :01/84/050/00433/AM13/

RLA File :05/24/040/00399/AM13/

Lic.No/Date:0510343947
23.01.2013

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Ladies Top $\frac{3}{4}$ Sleeve made of 55% Linen 45% Cotton dyed woven fabric, GSM-91+/-10%, Style No. IJ303671	4647 Nos.	55% Linen 45% Cotton dyed woven fabric, GSM-91+/-10%	12,082 Sq. meter
2.	Ladies Top $\frac{3}{4}$ Sleeve made of 100% Linen dyed woven fabric, GSM-114+/-10% Style No. IJ304527	5100 Nos.	100% Linen dyed woven fabric, GSM-114+/-10%	11,577 Sq. meter

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

32	Case No.:6/47/84-ALC3/2012	Party Name: GAURA V INTERNATIONAL	Meet No/Date:47/84-ALC3/2012 28.02.2013	Status: Deferred
	HQ File :01/84/050/00437/AM13/	RLA File :05/23/040/00443/AM13/	Lic.No/Date:0510344100 24.01.2013	Defer Date: 28.03.2013
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC(MSME) for their examination and comments. It was decided to defer the case for re-listing on 28.03.2013.			

33

Case No.:14/47/84-ALC3/2012	Party Name: SHAHI EXPORTS PVT. LTD.	Meet No/Date:47/84-ALC3/2012 28.02.2013	Status: Approved	
HQ File :01/84/050/00445/AM13/	RLA File :05/24/040/00403/AM13/	Lic.No/Date:0510344238 28.01.2013		
Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-				
S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Ladies Camisole made of 100% Cotton denim fabric, GSM-146 (Tolerance + or -10%), Style No.80340	65,300 Nos.	100% Cotton denim fabric, GSM-146 (Tolerance + or -10%)	62,688 Sq. meter
2.	Ladies Camisole made of 98% Cotton 2% Spandex denim fabric, GSM-282 (Tolerance + or -10%), Style No.80177	7200 Nos.	98% Cotton 2% Spandex denim fabric, GSM-282 (Tolerance + or -10%)	5040 Sq. meter
The GSM should match in both import and export.				
The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.				

34	Case No.:18/47/84-ALC3/2012	Party Name: UMASREE TEXPLAST PVT. LTD.,	Meet No/Date:47/84-ALC3/2012 28.02.2013	Status: Deferred
	HQ File :01/84/050/00449/AM13/	RLA File :08/24/040/00369/AM13/	Lic.No/Date:0810117881 28.01.2013	Defer Date: 28.03.2013
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DIPP for their examination and comments. It was decided to defer the case for re-listing on 28.03.2013.			

35	Case No.:11/47/84-ALC3/2012	Party Name: ORIENT FASHION EXPORTS(INDIA) PVT.LTD.	Meet No/Date:47/84-ALC3/2012 28.02.2013	Status: Approved														
	HQ File :01/84/050/00442/AM13/	RLA File :05/24/040/00402/AM13/	Lic.No/Date:0510344368 29.01.2013															
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:- <table border="1"> <thead> <tr> <th>S.No.</th><th>Export Product</th><th>Export Quantity</th><th>Import item</th><th>Quantity allowed</th></tr> </thead> <tbody> <tr> <td>1.</td><td>Ladies Top made of 100% Rayon solid dyed woven fabric, GSM-85+/-10%, Style No.508980/627899/ 583992</td><td>8652 Nos.</td><td>100% Rayon solid dyed woven fabric, GSM-85+/-10%</td><td>18,684 Sq. meter</td></tr> <tr> <td>2.</td><td>Ladies Top made of 100% Rayon printed woven fabric, GSM-85+/-10%, Style No. 509473/609496/ 584127</td><td>13,025 Nos.</td><td>100% Rayon printed woven fabric, GSM-85+/-10%</td><td>19,560 Sq. meter</td></tr> </tbody> </table> <p>The GSM should match in both import and export.</p> <p>The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.</p>				S.No.	Export Product	Export Quantity	Import item	Quantity allowed	1.	Ladies Top made of 100% Rayon solid dyed woven fabric, GSM-85+/-10%, Style No.508980/627899/ 583992	8652 Nos.	100% Rayon solid dyed woven fabric, GSM-85+/-10%	18,684 Sq. meter	2.	Ladies Top made of 100% Rayon printed woven fabric, GSM-85+/-10%, Style No. 509473/609496/ 584127	13,025 Nos.	100% Rayon printed woven fabric, GSM-85+/-10%
S.No.	Export Product	Export Quantity	Import item	Quantity allowed														
1.	Ladies Top made of 100% Rayon solid dyed woven fabric, GSM-85+/-10%, Style No.508980/627899/ 583992	8652 Nos.	100% Rayon solid dyed woven fabric, GSM-85+/-10%	18,684 Sq. meter														
2.	Ladies Top made of 100% Rayon printed woven fabric, GSM-85+/-10%, Style No. 509473/609496/ 584127	13,025 Nos.	100% Rayon printed woven fabric, GSM-85+/-10%	19,560 Sq. meter														

36	Case No.:21/47/84-ALC3/2012	Party Name: MARUDHAR TANCHEM PVT. LTD,	Meet No/Date:47/84-ALC3/2012 28.02.2013	Status: Deferred
	HQ File :01/84/050/00452/AM13/	RLA File :04/24/040/00228/AM13/	Lic.No/Date:0410142947 29.01.2013	Defer Date: 28.03.2013
	<p>Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has not provided the following information/details in support of their proposal:-</p> <ul style="list-style-type: none"> i) Total weight of export item, GSM-wise. ii) Weight of coating in export product, GSM-wise. iii) Total weight of import fabric, GSM-wise. <p>Accordingly, the Committee after deliberations decided to ask the applicant firm to make available the above information/details for consideration of the proposal. The case stands for re-listing on 28.03.2013.</p>			

37	Case No.:22/47/84-ALC3/2012	Party Name: UNITED COIR FACTORIES	Meet No/Date:47/84-ALC3/2012 28.02.2013	Status: Approved									
	HQ File :01/84/050/00453/AM13/	RLA File :10/24/040/00070/AM13/	Lic.No/Date:1010052342 31.01.2013										
	<p>Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-</p> <table border="1"> <thead> <tr> <th>S.No.</th><th>Export Product</th><th>Export</th><th>Import item</th><th>Quantity allowed</th></tr> </thead> <tbody> <tr> <td> </td><td> </td><td> </td><td> </td><td> </td></tr> </tbody> </table>				S.No.	Export Product	Export	Import item	Quantity allowed				
S.No.	Export Product	Export	Import item	Quantity allowed									

		Quantity		
1.	PVC Backed Coir Mats/ Matting in various sizes Mats	9709 Sq. meter.	Relevant PVC Backed Coir Matting in roll form rolls	10,000 Sq. meter
The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.				

38	Case No.:10/47/84-ALC3/2012	Party Name: RANIKA EXPORTS DESIGN	Meet No/Date:47/84-ALC3/2012 28.02.2013	Status: Deferred
	HQ File :01/84/050/00441/AM13/	RLA File :05/24/040/00413/AM13/	Lic.No/Date:0510344632 01.02.2013	Defer Date: 28.03.2013
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer the case to DC(MSME) for their examination and comments. The case stands for re-listing on 28.03.2013.			

39

Case No.:12/47/84-ALC3/2012	Party Name: ORIENT FASHION EXPORTS(INDIA) PVT.LTD.	Meet No/Date:47/84-ALC3/2012 28.02.2013	Status: Approved	
HQ File :01/84/050/00443/AM13/	RLA File :05/24/040/00410/AM13/	Lic.No/Date:0510345061 06.02.2013		
Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-				
S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Ladies Top made of 100% Linen woven yarn dyed fabric, GSM-135+/-10%, Style No.430477	1200 Nos.	100% Linen woven yarn dyed fabric, GSM-135+/- 10%	1922 Sq. meter
2.	Ladies Top made of 100%	2200 Nos.	100% Linen printed woven	3932 Sq. meter

	Linen printed woven fabric, GSM-125+/-10%, Style No. 430478		fabric, GSM-125+/-10%	
3.	Ladies Top in 100% Cotton printed poplin woven fabrics, GSM-78+/-10%, Style No.435352/435353/ 436206	9584 Nos.	100% Cotton printed poplin woven fabrics, GSM-78+/-10%	18,590 Sq. meter

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

40	Case No.:16/47/84-ALC3/2012	Party Name: ARVIND LIMITED	Meet No/Date:47/84-ALC3/2012 28.02.2013	Status: Deferred
	HQ File :01/84/050/00447/AM13/	RLA File :08/24/040/00381/AM13/	Lic.No/Date:0810118225 06.02.2013	Defer Date: 28.03.2013
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has not provided the information in respect of content of information regarding manmade yarn in export product and stage-wise wastage in support of their proposal. Accordingly, the Committee after deliberations decided to ask the applicant firm to make available the above information/details for consideration of the proposal. The case stands for re-listing on 28.03.2013.			

41	Case No.:17/47/84-ALC3/2012	Party Name: CHIRIPAL INDUSTRIES LTD.	Meet No/Date:47/84-ALC3/2012 28.02.2013	Status: Deferred
	HQ File :01/84/050/00448/AM13/	RLA File :08/24/040/00384/AM13/	Lic.No/Date:0810118227 06.02.2013	Defer Date: 28.03.2013
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has not provided the following information/details in support of their proposal:- i) GSM & weight of fabric to be flocked to make the export product.			

- ii) GSM & Weight of flock fabric.
- iii) Weight of nylon tow in the export product.

Accordingly, the Committee after deliberations decided to ask the applicant firm to make available the above information/details for consideration of the proposal. The case stands for re-listing on 28.03.2013.

Case No.:13/47/84-ALC3/2012	Party Name: RAJINDERA ENTERPRISES	Meet No/Date:47/84-ALC3/2012 28.02.2013	Status: Approved
HQ File :01/84/050/00444/AM13/	RLA File :05/24/040/00397/AM13/	Lic.No/Date:0510345201 07.02.2013	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Ladies T Shirt (Short Sleeves) made of 100% Cotton lace in pattern form & indigenous 60% Cotton 40% Modal knitted fabric, Style No.K075084X	33,000 Nos.	100% Cotton lace in pattern form for RMG	Net to net

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

43	Case No.:3/47/84-ALC3/2012	Party Name: GAURAV INTERNATIONAL	Meet No/Date:47/84-ALC3/2012 28.02.2013	Status: Approved														
	HQ File :01/84/050/00434/AM13/	RLA File :05/23/040/00461/AM13/	Lic.No/Date:0510345894 13.02.2013															
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-																	
	<table border="1"> <thead> <tr> <th>S.No.</th><th>Export Product</th><th>Export Quantity</th><th>Import item</th><th>Quantity allowed</th></tr> </thead> <tbody> <tr> <td>1.</td><td>Girls Shirt (Full Sleeve) made of 97% Cotton 3% Spandex yarn dyed woven fabric, GSM-168+/-10%, Style No.146096</td><td>9600 Nos.</td><td>97% Cotton 3% Spandex yarn dyed woven fabric, GSM-168+/-10%</td><td>12,480 Sq. meter</td></tr> <tr> <td>2.</td><td>Ladies Scarf made of 100% Nylon unbleached knitted fabric with embroidery of 100% Cotton thread, GSM-124+/-10%, Style No. 6500</td><td>2450 Nos.</td><td>100% Nylon unbleached knitted fabric with embroidery of 100% Cotton thread, GSM-124+/-10%</td><td>228 Kgs.</td></tr> </tbody> </table> <p>The GSM should match in both import and export. The R.A. shall be advised to take necessary action subject to compliance of other usual conditions. The R.A. should mention size of the item no.2 i.e. ladies scarf in the export product.</p>				S.No.	Export Product	Export Quantity	Import item	Quantity allowed	1.	Girls Shirt (Full Sleeve) made of 97% Cotton 3% Spandex yarn dyed woven fabric, GSM-168+/-10%, Style No.146096	9600 Nos.	97% Cotton 3% Spandex yarn dyed woven fabric, GSM-168+/-10%	12,480 Sq. meter	2.	Ladies Scarf made of 100% Nylon unbleached knitted fabric with embroidery of 100% Cotton thread, GSM-124+/-10%, Style No. 6500	2450 Nos.	100% Nylon unbleached knitted fabric with embroidery of 100% Cotton thread, GSM-124+/-10%
S.No.	Export Product	Export Quantity	Import item	Quantity allowed														
1.	Girls Shirt (Full Sleeve) made of 97% Cotton 3% Spandex yarn dyed woven fabric, GSM-168+/-10%, Style No.146096	9600 Nos.	97% Cotton 3% Spandex yarn dyed woven fabric, GSM-168+/-10%	12,480 Sq. meter														
2.	Ladies Scarf made of 100% Nylon unbleached knitted fabric with embroidery of 100% Cotton thread, GSM-124+/-10%, Style No. 6500	2450 Nos.	100% Nylon unbleached knitted fabric with embroidery of 100% Cotton thread, GSM-124+/-10%	228 Kgs.														

MANUAL AGENDA C ASE

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(44)

Case No.756	M/s Richa & Co., New Delhi
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NC 47/AM-13, dt. 28.02.2013	File No.01/84/50/266/AM-13/DES-V
Ratification of input output norms in respect of Advance Authorization No.0510337305 dated 16.10.2012.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has requested to change the style number of the export product from GDR2A to 33242 as per amendment sheet issued by the CLA, New Delhi in the minutes of the NC meeting No.31/AM-13 held on 08.11.2012. Accordingly, the Committee after deliberations decided to change the style number of the export product and the style number may be read as '33242' in place of 'GDR2A'.

(45)

Case No.757	M/s Richa & Co., New Delhi
NC 47/AM-13, dt. 28.02.2013	File No.01/84/50/393/AM-13/DES-V
Ratification of input output norms in respect of Advance Authorization No.0510341044 dated 17.12.2012.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to call the applicant firm for personal hearing before NC alongwith sample of the export product, complete justification and technical person to explain the case. The case stands for re-listing on 28.03.2013.

(46)

Case No.758	M/s Richa & Co., New Delhi
NC 47/AM-13, dt. 28.02.2013	File No.01/84/50/242/AM-13/DES-V
Ratification of input output norms in respect of Advance Authorization No.0510335623 dated 25.09.2012.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to call the applicant firm for personal hearing before NC alongwith sample of the export product, complete justification and technical person to explain the case. The case stands for re-listing on 28.03.2013.

(47)

Case No.759	M/s Jiwanram Sheoduttarai Industries Pvt. Ltd., Kolkata
NC 47/AM-13, dt. 28.02.2013	File No.01/84/162/333/AM-13/DES-V
Ratification of input output norms in respect of Advance Authorization No.0210178904 dated 25.06.2012.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that case is under examination of DC (MSME). It was, therefore, decided to await the same and defer the case for re-listing on 28.03.2013.

(48)

Case No.760	M/s Imperial Readymade Garments Factory India Pvt. Ltd., Chennai
NC 47/AM-13, dt. 28.02.2013	File No.01/84/50/221/AM-10/DES-V
Ratification of input output norms against Advance Authorization No.0410109455 dated 17.11.2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has not submitted requisite information/details called for vide DGFT's letter dated 14.01.2013 so far. In view of above, the Committee after deliberations decided to maintain status quo in this case.

(49)

Case No.761	M/s Reliance Industries Ltd., Mumbai
NC 47/AM-13, dt.28.02.2013	File No.01/84/162/514/AM-13/DES-V
Ratification of input output norms against Advance Authorization No.0310715379 dated 21.11.2012.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the requisite comments are still awaited from Department of Chemical & Petro-Chemical, Ministry of Chemical & Fertilizers and Textiles Commissioner, Mumbai in the matter. Therefore, the Committee has decided to await the same and defer the case for re-listing on 14.03.2013.

(50)

Case No.762	M/s Reliance Industries Ltd., Mumbai
NC 47/AM-13, dt. 28.02.2013	File No.01/84/162/513/AM-13/DES-V
Ratification of Input Output Norms against Advance Authorization No.0310716369 dated 05.12.2012.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the requisite comments are still awaited from Department of Chemical & Petro-Chemical, Ministry of Chemical & Fertilizers and Textiles Commissioner, Mumbai in the matter. Therefore, the Committee has decided to await the same and defer the case for re-listing on 14.03.2013.
